

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT) No. 21 of 2021**

IN THE MATTER OF:

Tharayil Porinchu John and Anr. ...Appellants

Vs

M/s Sea Blue Shipyard Ltd. & Ors.Respondents

Present:

**For Appellants: Mr. John Vadassery, PCS and Mr. Sabu P Joseph,
Advocate.**

For Respondents: None.

**ORDER
(Through Virtual Mode)**

16.02.2021 Heard learned PCS for the Appellants. He submits that the Tribunal has erroneously dismissed the Petition under Section 241 & 242 of the Companies Act, 2013 on the ground that the Petitioners are not entitled for waiver of the requirements specified in clause (a) or clause (b) under Section 244 of the Companies Act, 2013.

Let notices be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 18.02.2021. If the Appellant provides the e-mail address of Respondents, let notices be also issued through e-mail.

Let the matter be fixed on **16th March, 2021**.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**(Kanthi Narahari)
Member(Technical)**